[H. N. Bahuguna]

ing the position in regard to an answer given on the 17th April, 1979 to a supplementary to Starred Question No. 752 relating to payment made by I.D.P.L. to its Italian collaborators for transfer of technology.

Statement

While answering a supplementary question put to me in relation to Starred Question No. 752 on 'Payment for Transfer of Technology to IDPL by Indian Collaborators' answered in the Lok Sabha on 17-4-1979, I stated that:

लेकिन इस सारे मामले में इस सरकार के आने से पहले आधे से ज्यादा पेमेंट तक हो चुका था ।

2. On this point, the exact position is as follows:

"By the time the present Government came to review the matter, more than 50 per cent of the amount due had been paid or had become due."

11.48 hrs.

INDIAN EVIDENCE (AMENDMENT) BILL*

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to move for leave to introduce a Bill further to amend the Indian Evidence Act, 1872.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Evidence Act, 1872."

The motion was adopted.

SHRI SHANTI BHUSHAN: I introduce the Bill.

11.50 hrs.

SPECIAL COURTS BILL—*Contd.*

MR. SPEAKER: The House will now take up further consideration of the Special Courts Bill.

SHRI NARENDRA P. NATHWANI (Junagadh): Mr. Speaker, Sir, before I deal with the nature and extent of the changes made by Rajya Sabha, may I deal with one observation made by my hon friend Shri Mishra yesterday. He severely criticised the form of the Bill. He said, it was ugly and it wore the appearance of patch work and so on. But may I tell the hon. House—and I speak from my long experience—I had been in this House between 1950 and 1962—I have noticed—that elegance is not considered a virtue by us, by the legislators so far as the drafting of any legislative measure is concerned, though we consider elegance to be a virtue for the tailors and cobblers. So, we need not unduly be concerned with its form.

PROF. P. G. MAVALANKAR (Gandhinagar): Why can't we improve now?

SHRI NARENDRA P. NATHWANI: You can, you try. I have no hope left. I have considerable experience. I wish you the joy of your conviction, if you say that it can be improved upon.

As regards the nature and extent of the changes made, the first change is regarding the constitution of the court. The right to nominate a judge is now conferred upon the Chief Justice of the High Court with the concurrence of the Chief Justice of India. It is a welcome suggestion and a good improvement, and I would tell a little later why we did not agree to it at an earlier stage.

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*Published in Gazette of India Extra ordinary, Part II, section 2, dated 8-5-1979.